

explanatory memorandum making certain amendments in the Notification No. 4/97-CE, dated the 1st March, 1997.

- (iii) G.S.R. 219(E) published in Gazette of India dated the 11th April, 1997 together with an explanatory memorandum seeking to exempt specified goods manufactured by a hundred per cent export oriented undertakings or units in an export processing zone and allowed to be sold in India from so much of the duty or excise leviable thereon.
- (iv) G.S.R. 220(E) published in Gazette of India dated the 11th April, 1997 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.

[Placed in Library. See No. LT-2137/97]

12.11 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th May, 1997 agreed without any amendment to the Rice-Milling Industry (Regulation) Repeal Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 21st February, 1997."
- (ii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1997 agreed to the following amendments made by the Lok Sabha at its sitting held on the 21st February, 1997 in the Seamen's Provident Fund (Amendment) Enacting Formula.

1. Page 1, line 1. -

for "Forty-seventh" substitute "Forty-eighth".

Clause 1

2. Page 1, line 4, -

for "1996" substitute "1997".

12.12 hrs.

[English]

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Third Report presented to the House on 15th May, 1997 have recommended that leave of absence from the sittings of the House be granted to the following Members for the period mentioned against each :

- | | |
|-------------------------------|-----------------------|
| 1. Shri Pradeep Jaiswal | 20.02.97 to 06.03.97 |
| 2. Shri Mohammad Shahabuddin. | 20.02.97 to 21.03.97 |
| | 21.04.97 and 22.04.97 |
| | and |
| | 30.04.97 to 16.05.97 |

It is the pleasure of the House that leave as recommended by the Committee be granted ?

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : Leave is granted. The Members will be informed accordingly.

12.13 hrs.

[English]

STANDING COMMITTEE ON ENERGY

Eighteenth Report

SHRI JAG MOHAN (New Delhi) : I beg to present the Eighteenth Report (Hindi and English versions) of the Standing Committee on Energy on the subject "Rural Electrification-Problems, Realities and Achievements."